



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Aug/202526/8

DATED: 28/08/2025

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Aug/202526/8 dated 28/08/2025 of Norms Committee - VI for the year 2025-26 was held on 28/08/2025 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Ajay Kumar, Deputy Director	DGFT(HQ)
2	Sandip Ravindra Kote, Director	Ministry of Food Processing Industries
3	Dineshnarain Mathur, Technical Consultant	DGFT
4	Nand Lal, Technical Consultant	DGFT
5	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	AWL AGRI BUSINESS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI: 1. The mass balance showing how imported and indigenous material changes over various stages of the process. The case stands deferred.	

Case No.	2 / NC/6/MEET/Aug/202526/8				
Case Status	Case Approved				
Party Name	STERLING AGRO INDUSTRIES LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025				
HQ File Number	HQRNORM REVIW00000214AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e., MoFPI, decided to fix the norms allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	Anhydrous Milk Fat (Water content not more	81.0	1.	Milk Butter (Moisture	98.73

	than 0.1%)			content > 15%)	
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Appendix 4J & Pre-import conditions should also be complied with wherever applicable. RA may take suitable consequential action accordingly					

Case No.	3 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005540AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and observed that the firm has inadvertently filed a review request under Para 4.06 of the HBP 2023. Therefore, the committee decided to reject the case. RA concerned may take subsequent consequential action accordingly.	

Case No.	4 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	WHITE TIGER EXIM PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00002183AM26
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted the import and export items of the firm. However, after detailed deliberations, the committee observed that some of the import items are restricted, for which an annual quota for import is allocated. The committee also observed that the firm has no past production/ consumption record of this import/ export item and has also not availed any AA in the past. Therefore, considering the sensitive nature of import items, NC decided to reject the case. RA concerned may take subsequent consequential action accordingly.	

Case No.	5 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	RAHA OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00002172AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI: 1. The mass balance showing how imported and indigenous material changes over various stages of the process. The case stands deferred.	

Case No.	6 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	UMA CONSUMER PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00002100AM26
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per the agenda and noted the inputs received from MoFPI. After detailed deliberations, the committee decided to defer the case. The case stands deferred.	

Case No.	7 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00001524AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech-2: 1. Difference between export item No. 1 and No. 2 in terms of technical specifications/ % assay. 2. COA of imported item from a foreign supplier showing the percentage content of active ingredients. 3. COA of export item showing percentage content of active ingredients. 4. Wastage claimed in each step of the manufacturing process. 5. Quantity of by-products formed in the process and its commercial value. The case stands deferred.	

Case No.	8 / NC/6/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00001084AM26
RA File Number	NA

Licence No and Date		NA			
Norms Committee Decision:					
NC considered the case as per the agenda and based upon the inputs received from the CIFT decided to ratify the norms as per the details below or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
	Frozen Imitation Crab Sticks, Chunk, Bites, Flakes, Claws, Meat Stick, Meat Flake, Shredded, Shrimp tails, Lobster Tails, Scallop, Super Snow Crab, Surimi Snow Leg Style, Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc.	2200000.0	1.	FROZEN FISH PASTE (SURIMI) (FROZEN FISH PASTE (SURIMI))	1100000.0
			2	WHEAT STARCH (WHEAT STARCH)	165000.0
			3.	MODIFIED TAPIOCA STARCH (MODIFIED TAPIOCA STARCH)	176000.0
			4.	CARRAGEENAN AQUAGEL (CARRAGEENAN AQUAGEL)	35200.0
			5.	MIRIN(MIRIN)	63800.0

			6.	FROZEN COOKED CRAB MEAT (FROZEN COOKED CRAB MEAT)	33000.0
			7.	TRANSGLUTAMINASE (TRANSGLUTAMINASE)	3300.0
			8.	CRAB EXTRACT (CRAB EXTRACT)	28600.0
			9.	CRAB MEAT EXTRACT (CME) (CRAB MEAT EXTRACT (CME))	26400.0
			10.	CRAB FLAVOUR (CRAB FLAVOUR)	27500.0
			11.	CRAB SEASONING (CRAB SEASONING)	11000.0
			12.	FROZEN BOILED / COOKED CRAB PINCERS (FROZEN BOILED / COOKED CRAB PINCERS)	70400.0
			13.	FOOD ADDITIVES - HELSHASA FUSO (FOOD ADDITIVES -	8800.0

				HELSHASA FUSO	
			14.	FOOD ADDITIVES - TASTE UP L1 (FOOD ADDITIVES - TASTE UP L1)	8800.0
			15.	FOOD COLOR - TOMATO RED COLOUR (FOOD COLOR - TOMATO RED COLOUR)	1980.0
			16.	SHRIMP FLAVOUR (SHRIMP FLAVOUR)	16500.0
			17.	SHRIMP EXTRACT (SHRIMP EXTRACT)	19800.0
			18.	LOBSTER FLAVOUR (LOBSTER FLAVOUR)	16500.0
			19.	SCALLOP FLAVOUR (SCALLOP FLAVOUR)	16500.0
			20.	PLASTIC FILM (PLASTIC FILM)	44000.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP, 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of the above-mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with, wherever applicable.

RA concerned may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	SANAT PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00005094AM25
RA File Number	052404000071 AM16
Licence No and Date	0510394318/20/05/2015
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI: 1. The details of the wastage at various stages of the production process, along with justification for the same, may be provided. 2. COA of the import item. The case stands deferred.	

Case No.	10 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	PARAYIL EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00007202AM23
RA File Number	102404000015 AM19
Licence No and Date	1010059976/25/06/2018
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The	

Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	11 / NC/6/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	INNOVATIVE CUISINE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00004455AM25
RA File Number	082404000068 AM20
Licence No and Date	0810145333/21/05/2019

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms of the AA based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	COCKTAIL VEGETABLE SPRING ROLLS (CRISPY ROLLS FILLED WITH SPICED VEGETABLES)((CONTENTS OF SPRING ROLL SHELL 46702.656 KGS))	116756.644	1.	SPRING ROLL SHELL	47174.4

1. The specification, technical characteristics, composition/constituents, and other technical details of the imported Spring Roll Shell should match the exported item, and the same should also be specified in the import/export documents.

RA concerned may take subsequent consequential action accordingly.

Case No.	12 / NC/6/MEET/Aug/202526/8
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Case Status	Case Rejected
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005539AM25
RA File Number	NA
Licence No and Date	3110067519/28/08/2019
Norms Committee Decision: NC considered the case as per the agenda and observed that this is a review request filed under Para 4.06 of the HBP 2023. Therefore, the committee decided to reject the case. RA concerned may take subsequent consequential action accordingly.	

Case No.	13 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	NATURE PEARLS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00006642AM25
RA File Number	052404000465 AM20
Licence No and Date	0510412449/13/11/2019
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	14 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00005314AM25
RA File Number	05AA04081551 AM22
Licence No and	0511004826/20/09/2021

Date	
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.05.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Aug/202526/8				
Case Status	Case Approved				
Party Name	ASIAN FOOD INDUSTRIES				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025				
HQ File Number	HQRNORM REVIW00001335AM25				
RA File Number	34AX04000304 AM22				
Licence No and Date	3411002076/31/03/2022				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to ratify the norms as per the details below, or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CARAWAY SEEDS CRUSHED OR POWDER	100.0	1.	CARAWAY SEEDS	100.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech MoFPI: 1. The details of the export products and the logic behind codes used in mentioning the same may be provided. The case stands deferred.	

Case No.	17 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00005310AM25
RA File Number	05AX04002193 AM23
Licence No and Date	0511015579/02/11/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.05.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee	

therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000942AM26
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e. Tech 2, decided to call the firm for PH along with the below-mentioned information: 1. The percentage of imported tea varies from 50% to 62.5% in the export. Technical justification and basis for the variation may be explained. 2. Technical specification for two types of imported tea with their catalogue/COA. 3. As per the CA certificate, 33.33% indigenous items containing milk powder, flavour, and sugar were used during 2019-2020, 2020-2021 and 2021-2022. What was the indigenous and imported tea content in the export from 2019 to 2022? 4. Whether the COA of export varies in these licences with varying content of imported tea. 5. Description of export item proposed in line with para 4 above. The case stands deferred.	

Case No.	19 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000943AM26

RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e. Tech 2, decided to call the firm for PH along with the below-mentioned information: 1. The percentage of imported tea varies from 50% to 62.5% in the export. Technical justification and basis for the variation may be explained. 2. Technical specification for two types of imported tea with their catalogue/COA. 3. As per the CA certificate, 33.33% indigenous items containing milk powder, flavour, and sugar were used during 2019-2020, 2020-2021 and 2021-2022. What was the indigenous and imported tea content in the export from 2019 to 2022? 4. Whether the COA of export varies in these licences with varying content of imported tea. 5. Description of export item proposed in line with para 4 above. The case stands deferred.	

Case No.	20 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000944AM26
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e. Tech 2, decided to call the firm for PH along with the below-mentioned information: 1. The percentage of imported tea varies from 50% to 62.5% in the export. Technical justification and basis for the variation may be explained. 2. Technical specification for two types of imported tea with their catalogue/COA. 3. As per the CA certificate, 33.33% indigenous items containing milk powder, flavour, and sugar were used during 2019-2020, 2020-2021 and 2021-2022. What was the indigenous and imported	

tea content in the export from 2019 to 2022?

4. Whether the COA of export varies in these licences with varying content of imported tea.

5. Description of export item proposed in line with para 4 above.

The case stands deferred.

Case No.	21 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000945AM26
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e. Tech 2, decided to call the firm for PH along with the below-mentioned information: 1. The percentage of imported tea varies from 50% to 62.5% in the export. Technical justification and basis for the variation may be explained. 2. Technical specification for two types of imported tea with their catalogue/COA. 3. As per the CA certificate, 33.33% indigenous items containing milk powder, flavour, and sugar were used during 2019-2020, 2020-2021 and 2021-2022. What was the indigenous and imported tea content in the export from 2019 to 2022? 4. Whether the COA of export varies in these licences with varying content of imported tea. 5. Description of export item proposed in line with para 4 above. The case stands deferred.	

Case No.	22 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000853AM26
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Initial TSS (Total Soluble Solids) and other constituents of the imported item with Certificate of Analysis (COA) from NABL laboratory. 2. The quantities of both import items and export items cannot be the same, as Freeze Drying process is involved. If any indigenous strawberry is used/mixed with the export item, it may be clarified, and accordingly, the application and Appendix 4E etc., may be revised. The case stands deferred.	

Case No.	23 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000848AM26
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Initial TSS (Total Soluble Solids) and other constituents of the imported item with Certificate of Analysis (COA) from NABL laboratory. 2. The quantities of both import items and export items cannot be the same, as Freeze Drying process is involved. If any indigenous strawberry is used/mixed with the export item, it may be clarified, and accordingly, the application and Appendix 4E etc., may be revised. The case stands deferred.	

Case No.	24 / NC/6/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00001156AM26
RA File Number	08AX04001056 AM24
Licence No and Date	0811009253/01/09/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	CORIANDER SPLIT/ CORIANDER GROUND	349.0	1.	CORIANDER SEEDS WHOLE	349.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	25 / NC/6/MEET/Aug/202526/8
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Case Status	Case Rejected
Party Name	SHRI SHYAM OVERSEAS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00005795AM25
RA File Number	52AX04000254 AM24
Licence No and Date	5211006586/30/11/2023
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	26 / NC/6/MEET/Aug/202526/8				
Case Status	Case Approved				
Party Name	KALPATARU AGROCOM				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025				
HQ File Number	HQRNORM REVIW00000219AM26				
RA File Number	08AX04001699 AM24				
Licence No and Date	0811010258/14/12/2023				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms of the AA, allowing the following inputs;					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Name Item	Quantity (MTS)
1.	CORIANDER SPLIT/ CORIANDER GROUND	400	1.	CORIANDER SEEDS WHOLE	400

1. The variety, grade, and other technical details of the item imported should match the exported

item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	27 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000946AM26
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024

Norms Committee Decision:

NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e. Tech 2, decided to call the firm for PH along with the below-mentioned information:

1. The percentage of imported tea varies from 50% to 62.5% in the export. Technical justification and basis for the variation may be explained.
2. Technical specification for two types of imported tea with their catalogue/COA.
3. As per the CA certificate, 33.33% indigenous items containing milk powder, flavour, and sugar were used during 2019-2020, 2020-2021 and 2021-2022. What was the indigenous and imported tea content in the export from 2019 to 2022?
4. Whether the COA of export varies in these licences with varying content of imported tea.
5. Description of export item proposed in line with para 4 above.

The case stands deferred.

Case No.	28 / NC/6/MEET/Aug/202526/8
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Case Status	Case Approved
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00008246AM24
RA File Number	08AX04001944 AM24
Licence No and Date	0811010624/31/01/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	CORIANDER SPLIT/ CORIANDER GROUND	400	1.	CORIANDER SEEDS WHOLE	400

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.

2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	BELIEVERK
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00004100AM25

RA File Number	06AX04000187 AM23
Licence No and Date	0611002496/08/02/2024
Norms Committee Decision: NC considered the case as per agenda and based on the inputs received from Tech NL, the Committee decided to maintain the "Status Quo" of the decision taken in M.No. 1 dated 06.05.2024 in this case. RA may take subsequent consequential action accordingly.	

Case No.	30 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00000941AM26
RA File Number	02AX04000040 AM25
Licence No and Date	0211006459/29/04/2024
Norms Committee Decision: NC considered the case as per the agenda and based on the comments received from Technical Authority, i.e. Tech 2, decided to call the firm for PH along with the below-mentioned information: 1. The percentage of imported tea varies from 50% to 62.5% in the export. Technical justification and basis for the variation may be explained. 2. Technical specification for two types of imported tea with their catalogue/COA. 3. As per the CA certificate, 33.33% indigenous items containing milk powder, flavour, and sugar were used during 2019-2020, 2020-2021 and 2021-2022. What was the indigenous and imported tea content in the export from 2019 to 2022? 4. Whether the COA of export varies in these licences with varying content of imported tea. 5. Description of export item proposed in line with para 4 above. The case stands deferred.	

Case No.	31 / NC/6/MEET/Aug/202526/8
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Case Status	Case Rejected
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000541AM25
RA File Number	08AX04000123 AM25
Licence No and Date	0811011447/03/05/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	32 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	M. R. AGRO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000631AM25
RA File Number	08AX04000188 AM25
Licence No and Date	0811011496/09/05/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	33 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024

Norms Committee Decision:

NC considered the case and noted that the inspection of the firm, decided in Meeting No. 1 dated April 23, 2025, is still pending. The committee resolved to inspect the firm's premises soon.

The case stands deferred.

Case No.	34 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00003718AM25
RA File Number	NA
Licence No and Date	1011002517/05/07/2024

Norms Committee Decision:

NC considered the case as per the agenda and noted that the firm's application is under examination by the Technical Authority, i.e., Tech NL, and comments are awaited. The Committee decided to send a reminder to Tech NL to expedite the technical comments.

The case stands deferred.

Case No.	35 / NC/6/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	GANESH ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM REVIW00001075AM26
RA File Number	24AX04000271 AM25
Licence No and Date	2411003906/01/10/2024

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Serial	Export Item Name	Quantity (MTS)	Import serial no	Import Name	Item	Quantity (MTS)
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No.					
1.	CORIANDER SPLIT/ CORIANDER GROUND	108.0	1.	CORIANDER SEEDS WHOLE	108.0

1. The variety, grade, and other technical details of the item imported should match the exported item, and the same should also be specified in the import/export documents.
2. Exporter will ensure that exports made are in line with FSSAI regulations and are in conformity with the ETO Levels permitted in the country of import.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
- RA may take subsequent consequential action accordingly.

Case No.	36 / NC/6/MEET/Aug/202526/8
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00004326AM25
RA File Number	05AX04002738 AM25
Licence No and Date	0511029160/25/11/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., **Tech 1**, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item name	Quantity
1.	SOFT TOY-	1 Number	1.	100% POLYESTER	1.10 Sq. mtr.

	11" PRP BL TED PLUSH STYLE NO. AVT-4037-B			TIE-DYE FUR RAINBOW DARK(GSM: 240- 260 WIDTH: 65")	per Sq. mtr. content in export item
			2.	100% POLYESTER VELBOA WHITE(GSM:190- 200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			3.	100% POLYESTER VELBOA LT. PINK 13-2808 TCX(GSM:190-200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			4.	100% POLYESTER VELBOA SKY BLUE 297- C(GSM:190-200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			5.	100% POLYESTER BROWN VELBOA(AVT- 4037)(GSM:190-200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
2.	SOFT TOY- 12" CNF ELEPH PLUSH STYLE NO. AVT-4044	1 Number	6.	100% POLYESTER DUAL TONE BROWN FUR(GSM:250 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			7.	100% POLYESTER VELBOA WHITE(GSM:190- 200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item

			8.	100% POLYESTER CORDUROY BEIGE(GSM: 280 WIDTH: 61")	1.10 Sq. mtr. per Sq. mtr. content in export item
3.	SOFT TOY- SCI SLOTH PLUSH STYLE NO. AVY-2904-C	1 Number	9.	100% POLYESTER CURLY FUR BROWN(GSM:300- 320 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			10.	100% POLYESTER VELBOA OFF WHITE(GSM:190 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			11.	100% POLYESTER VELBOA BROWN(AVT- 2940-B)(GSM:190- 200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
4.	SOFT TOY-M BRN SQUIRREL PLUSH STYLE NO. AVT-4187	1 Number	12.	100% POLYESTER RICE WOOL MINK BROWN FUR 370GSM 65"(GSM:370 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			13.	100% POLYESTER VELBOA LT. PINK 707C(GSM:190-200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			14.	100% POLYESTER VELBOA WHITE 190-200 GSM 65"(GSM:190-200 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item

			15.	100% POLYESTER LONG PILE BROWN FUR HT3(GSM: 370 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
5.	SOFT TOY-M MOM AND ME PENGUIN STYLE NO. AVT-4176	1 Number	16.	100% POLYESTER FUR BLACK(GSM:320 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			17.	100% POLYESTER FUR WHITE(GSM:240- 260 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			18.	100% POLYESTER FUR YELLOW(GSM: 255 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			19.	100% POLYESTER FUR GREY (JR- M)(GSM:314 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
6.	SOFT TOY-M MOM AND ME OTTER STYLE NO. AVT-4180	1 Number	20.	100% POLYESTER GOLD MINK DK.BROWN FUR(GSM: 400 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
7.	SOFT TOY- FD GOAT DAD PLUSH STYLE NO. AVT-4193	1 Number	21.	100% POLYESTER CURLY FUR BEIGE(GSM: 270- 280 WIDTH: 65")	1.10 Sq. mtr. per Sq. mtr. content in export item
			22.	100% POLYESTER VELBOA OFF	1.10 Sq. mtr. per Sq. mtr.

				WHITE 9224C(GSM:190- 200 WIDTH: 65")	content in export item
			23.	100%POLYESTER CORDUROY BEIGE(GSM: 300 WIDTH: 61")	1.10 Sq. mtr. per Sq. mtr. content in export item
RA Concerned may take subsequent action, accordingly.					

Case No.	37 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00004626AM25
RA File Number	05AX04002878 AM25
Licence No and Date	0511029500/09/12/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.05.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	38 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00004865AM25
RA File Number	04AX04000880 AM25

Licence No and Date	0411008733/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda and heard the representative of the firm attending the Personal Hearing. Based on the discussions held during the meeting, the committee decided to call the following information from the firm based on the comments of Technical Authority, i.e., Tech 2; 1. Exact content of Active ingredients in the export product i.e., Capsules/ sachets/ Liquid. 2. Stepwise process details with wastage incurred in terms of % Active Ingredient. 3. Approved composition of export items from the competent authority. 4. Please furnish the master-batch formula for each export item and batch record duly filled in for the latest 3 batches. 5. Copy of Shipping Bills for all 3 export items. RA concerned may take subsequent consequential action accordingly.	

Case No.	39 / NC/6/MEET/Aug/202526/8				
Case Status	Case Approved				
Party Name	GELTEC PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025				
HQ File Number	HQRNORM APPLY 00004864AM25				
RA File Number	03AX04004669 AM25				
Licence No and Date	0311039731/18/12/2024				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., Tech 2 , allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item name	Quantity (mg)
1.	VITAMIN B1 Complex (Soft	1 Number	1.	Gelatin	128.108

	Gelatin Capsules of 580 mg containing Gelatin 127.008 mg)				
2.	VITAMIN D3 10 mcg (400IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	2.	Gelatin	50.182
3.	VITAMIN D3 125 mcg (5000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	3.	Gelatin	50.182
4.	VITAMIN D3 25 mcg (1000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	4.	Gelatin	50.182
5.	VITAMIN D3 250 mcg (10000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	5.	Gelatin	50.182

6.	VITAMIN D3 50 mcg (2000IU) (Soft Gelatin Capsules of 170 mg containing Gelatin 45.621 mg)	1 Number	6.	Gelatin	50.182
7.	Vitamin A 2400 mcg (Soft Gelatin Capsules of 220 mg containing Gelatin 61.071 mg)	1 Number	7.	Gelatin	67.178
8.	Biotin 5000 mcg (Soft Gelatin Capsules of 250 mg containing Gelatin 63.211 mg)	1 Number	8.	Gelatin	69.532
9.	Lutein 20mg (Soft Gelatin Capsules of 245 mg containing Gelatin 61.071 mg)	1 Number	9.	Gelatin	67.178
RA may take subsequent consequential action accordingly.					

Case No.	40 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	SPORTING SYNDICATE INTERNATIONAL PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025

and Date	
HQ File Number	HQRNORM APPLY 00005028AM25
RA File Number	30AX04000555 AM25
Licence No and Date	3011006256/24/12/2024
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 30.05.2025, followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005309AM25
RA File Number	08AX04001626 AM25
Licence No and Date	0811013656/31/12/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly	

Case No.	42 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	KORE INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005421AM25
RA File Number	08AX04001407 AM25
Licence No and Date	0811013698/03/01/2025

Norms Committee Decision:

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	43 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	MARINES CANNING INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005712AM25
RA File Number	07AX04001663 AM25
Licence No and Date	0711013361/17/01/2025

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred.

Case No.	44 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005812AM25
RA File Number	08AX04001806 AM25
Licence No and Date	0811013887/23/01/2025

Norms Committee Decision:

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	45 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00006048AM25
RA File Number	NA
Licence No and Date	1011002921/30/01/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm's application is under examination by the Technical Authority, i.e., Tech NL, and comments are awaited. The Committee decided to send a reminder to Tech NL to expedite the technical comments. The case stands deferred.	

Case No.	46 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00005992AM25
RA File Number	08AX04001837 AM25
Licence No and Date	0811014006/03/02/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	47 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES

Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00006732AM25
RA File Number	08AX04002125 AM25
Licence No and Date	0811014449/18/03/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take subsequent consequential action accordingly.	

Case No.	48 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000888AM26
RA File Number	05AX04000575 AM26
Licence No and Date	0511032662/19/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred.	

Case No.	49 / NC/6/MEET/Aug/202526/8
Case Status	Case Rejected
Party Name	JABS INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000916AM26
RA File Number	03AX04005614 AM25
Licence No and Date	0311043990/20/05/2025
Norms Committee Decision:	

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000919AM26
RA File Number	06AX04000091 AM26
Licence No and Date	0611003633/20/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MoFPI; 1. Certificate of Analysis of export product indicating the content of the imported item. The case stands deferred.	

Case No.	51 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000990AM26
RA File Number	13AX04000052 AM26
Licence No and Date	1311003930/22/05/2025
Norms Committee Decision: NC considered the case as per the agenda and based on the inputs received from Technical Authority, i.e., Tech 2, decided to inspect the firm's premises to ascertain the exact quantity of wastage generated during the production of the export product. The case stands deferred.	

Case No.	52 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	LATIYAL HANDICRAFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00000995AM26
RA File Number	13AX04000053 AM26
Licence No and Date	1311003931/22/05/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech NL; 1. To give the specific name of export items, i.e., wooden furniture. 2. Species and specification of wood and Specification/thickness, etc. of veneers required for the manufacture of the Export item. 3. Photographs with drawing/design of the export items with composition. 4. Complete calculation for the requirement of imported (also indigenous) inputs, indicating net each import item and wastage separately with justification for wastage (40%) of raw materials to manufacture Export items (separately for each type of export item). 5. Specification of Accessories with function in export item and to fill indigenous items in the Appendix 4E table. The case stands deferred.	

Case No.	53 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	ASHOKA TESSILES
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00001082AM26
RA File Number	05AX04000571 AM26
Licence No and Date	0511032906/27/05/2025
Norms Committee Decision: NC considered the case as per the agenda and noted that the export/import items are textile items.	

The Committee noted that it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.

The case stands deferred.

Case No.	54 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	KALPEX AGRO EXTRACTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00001071AM26
RA File Number	10AX04000065 AM26
Licence No and Date	1011003147/27/05/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority, i.e., MoFPI, and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred.	

Case No.	55 / NC/6/MEET/Aug/202526/8
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Aug/ 202526/ 8 and 28/08/2025
HQ File Number	HQRNORM APPLY 00001081AM26
RA File Number	05AX040000653 AM26
Licence No and Date	0511032904/27/05/2025
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred.

Minutes of Manual Agenda of M.No.8 dated 28.08.2025

Case No. M-01	Party Name: Grainspan Nutrients Private Limited	Meet No/Date: NC/6/MEET/Jul/202526/8 Date: 28.08.2025	Status: Approved		
HQ File: NA	RLA File: NA	Lic. No.: NA			
Subject: Revision of decision taken against F. No. HQRNORMREVIW00006702AM25 - reg.					
Decision: NC considered the case as per the agenda and heard representatives of the firm appear for the Personal Hearing (PH) before the Norms Committee. NC examined all the documents submitted by the firm, including a copy of the buyer’s order, and understood the manufacturing process explained by the firm's representative. Upon deliberations, the committee decided to fix the following norms in the case:					
Export Serial No.	Export Item Name	Quantity (MTS)	Import serial No.	Import Item Name	Quantity (MTS)
1.	Corn Grits (Particle size 250 to 1400 Microns)	1.00	1.	Maize	1.380

1. The above fixation of ad hoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP/HBP, 2023, such as Value Addition (Appendix 4J & Pre-import conditions, should also be complied with, wherever applicable.

RA may take suitable consequential action accordingly.

Case No. M-02	Party Name: N.A.	Meet No/Date: NC/6/MEET/Jul/202526/8 Date: 28.08.2025	Status: Deferred
HQ File: NA	RLA File:	Lic. No.: NA	
Subject: Request to consider allowing inputs required in the basic stages of manufacture of export products covered by SION E-1, SION E-5, and SION E-132 through the backward integration process- reg.			
Decision: NC considered the case as per the agenda and noted that representatives from All India Importer's Exporter's Association were requested to appear for the Personal Hearing (PH) before the Norms Committee. However, due to prior commitments, the representative of the association did not attend the Personal Hearing and requested another date for the PH. The committee decided to give one more chance to the Association to represent its case. The case stands deferred.			
